1	2	3 4	
	c. State Level Competition	Rs. 10 lakh for State	
		Rs. 5 lakh for Union Territory	
	d. National Level Competition	Rs. 70 lakh (Rs. 3.5 Lakh per disciplines for disciplines) to host State	20
5.	Prize money for winners in the block and district level competitions		
	a. Block level competition	Rs. 25,000/-, Rs. 15,000/- and Rs. 5,000 prize money for village panchayats securing f three positions;	
	b. District level competition	Rs. 50,000/-, Rs. 30,000/- and Rs. 10,000 for block Panchayat securing first th positions	0/- ree
6.	North East Sports Festival/games	As per admissible grant	

Performance charts of core group athletes

2260. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether performance charts of all the core group athletes received from all sports federations whose disciplines are in the 2010 Commonwealth Games, have been processed;

(b) if so, whether intensive training in various disciplines has started;

(c) the number of disciplines in which foreign coaches have been involved in the training; and

(d) whether physical fitness and other test reports have been made mandatory and taken into consideration every month so that large number of our athletes win medals?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Yes, Sir. After due scrutiny, the Government has identified 1135 elite core group of athletes for the disciplines of Commonwealth Games, 2010 and their intensive training/competition in India and abroad is continuing regularly.

(c) Foreign Coaches have been approved for 15 sports disciplines, out of which coaches of 12 disciplines are in place.

(d) Yes, Sir.

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table ... (Interruptions)

SHRI SATISH CHANDRA MISRA: Sir, the Minister has to come and give a statement(Interruptions)...

MR. DEPUTY CHAIRMAN: Let the papers be laid first.

PAPERS LAID ON THE TABLE

I. Report and Accounts (2007-08) of the Bangalore Metro Rail Corporation Limited, Bangalore and related papers

II. Accounts (2006-07) of the Delhi Development Authority, New Delhi and related papers

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): Sir, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (a) Annual Report and Accounts of the Bangalore Metro Rail Corporation Limited (BMRCL), Bangalore, for the year 2007-08, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 495/15/09]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section
 (4) of Section 25 of the Delhi Development Act, 1957:—
 - (a) Annual Accounts of the Delhi Development Authority (DDA), New Delhi, for the year 2006-07 and the Audit Report thereon.
 - (b) Review by Government on the working of the above Authority.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 494/15/09]

Notification of the Ministry of Overseas Indian Affairs

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): Sir, I lay on the Table, under Section 44 of the Emigration Act, 1983, a copy (in English and Hindi) of the Ministry of Overseas Indian Affairs Notification G.S.R. 511 (E), dated the 9th July, 2009, publishing the Emigration (Amendment) Rules, 2009. [Placed in Library. *See* No. L.T. 404/15/09]